

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.
APPEAL No. 5 OF 2024

IN THE MATTER OF:-

Haryana State Pollution Control Board & Anr.

.....Appellants

Versus

M/s Malibu Estate Pvt. Ltd & Anr.

.....Respondents

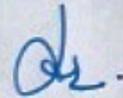
**REPLY ON BEHALF OF RESPONDENT No.2 I.E.
MUNICIPAL CORPORATION OF GURUGRAM**

Most Respectfully Showeth:

1. That present appeal has been filed by the Haryana State Pollution Control Board against the order dated 21.09.2023 passed by the Appellate Authority constituted under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 whereby it set aside the closure order dated 22.12.2022 and clarification order dated 02.03.2023 passed by the HSPCB against the Respondent No.1.
2. That the answering respondent is not concerned party to lis between the appellant herein (HSPCB) and the Project Proponent (Respondent No.1). No relief has been claimed in the present appeal against the answering respondent. Infact, answering respondent did not receive any notice from the appellate authority in Appeal No.20/2023 wherein the impugned order dated 20.09.2023 has been passed.

3. That answering respondent is submitting the present reply apprising with the preliminary stand of the answering respondent and liberty is being craved to file detailed/additional reply as and when need arise, with the permission of this Hon'ble Tribunal.

In view of facts and circumstances mentioned herein above, it is humbly prayed that present appeal be dismissed qua the answering respondent or it may be deleted from the array of parties.



Executive Engineer- C&D
Municipal Corporation
Gurugram

Date: 15/4/2024.
Place: Gurugram